

sufficient and whether he is going to allot more funds for the preservation of these ancient monuments?

DR. PRATAP CHANDRA CHUNDER: Actually this year more funds have been allotted for Ajanta; for annual repairs we have provided one lakh of rupees and for special repairs Rs. 2,63,500. This should be compared with last year's figures which were Rs. 1,02,000 and Rs. 1,55,000 respectively.

Similarly for Ellora, this year there is a provision for Rs. 1,50,000 as against the actual expenditure of Rs. 1,02,000 for the annual repairs and as for special repairs, the allotment is almost the same for Ellora—a little more, about Rs. 23,000 more.

श्री धर्म बोर बशिष्ठ : क्या शिक्षा मंत्री जी बतायेंगे कि इन चित्रों की डिस्ट्रिगर्गरिंग या चुरानेकी जो कोशिशें की जा रही हैं, उन से बचाने के लिये प्रोटेक्शन के कोई कदम उठाये गये हैं ?

डा० प्रताप चन्द्र चन्द्र : मान्यवर, चोरी तो नहीं हो पाती है, क्योंकि ये चित्र दीवार पर बने हुए हैं, इसलिये उन को निकाला नहीं जा सकता है, लेकिन इन के संरक्षण के लिये जो प्रादमी काम कर रहे हैं उन की संख्या 10 है। इन में कैमिकन एसिस्टेंट है, एटेंडन्ट्स हैं वे इन की देख भाल कर रहे हैं।

SHRI A. R. BADRINARAYAN: Has the Government got an estimate prepared for the comprehensive requirements of the repairs to these various ancient monuments?

DR. PRATAP CHANDRA CHUNDER: That is a very wide question.

SHRI SONU SINGH PATIL: I would like to know from the hon. Minister whether it is a fact that the paintings which are there in the Ajanta cave are not brought to the

original level and the repairs, etc. are much more sub-standard and not to the original level.

DR. PRATAP CHANDRA CHUNDER: It is very difficult to say what is meant by original level because we are in the 20th century. Even then, I can say that these three experts whom I have already named, have checked the type of repairs that are being done and have approved of it.

Sale of Janta Flats

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*707. **SHRIMATI PARVATHI KRISHNAN:**
SHRI SUKHDEO PRASAD VERMA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government's attention has been drawn to the fact that the D.D.A. has sold Janta flats to the allottees for three times more than the original price;

(b) if so, the details thereof; and

(c) Government's opinion thereon?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The Delhi Development Authority has reported that no such complaint has been received.

(b) and (c). Do not arise.

SHRIMATI PARVATHI KRISHNAN: Sir, is it not a fact that the Welfare Association of those who are occupying the DDA flats in Prasad Nagar have brought to the notice of the Government through the press—may be, I am not sure whether it has gone to the Government because the Minister at that time was not well; so, perhaps, his department has just put all the files on his table—the fact that these particular DDA flats which the Central PWD valued at about Rs.

10,000, they have sold it to the low income group people at prices varying from Rs. 28,000, Rs. 26,000 and Rs. 25,000 and at the same time the plaster is falling off and they have been left vacant for a long time—is it not a fact, and what the Government proposes to do in order to set right what is obviously wrong?

SHRI SIKANDAR BAKHT: I cannot derive the question from all this. What is her question?

SHRIMATI PARVATHI KRISHNAN: The question is whether there has been overcharging?

SHRI SIKANDAR BAKHT: There has been no overcharging. I am afraid the hon. member is not seized of all the facts. Originally when this plan was conceived, in the layout plan it was decided that they will be Janata flats. But when this scheme was advertised, it was advertised as LIG and not Janata. Whatever was the original cost of the flat determined, the Government is sticking to those costs. There has been no change. The misconception might have arisen out of this that the Janata flats in the beginning in 1971 in Madipur were costing Rs. 8000, but the cost of these flats has been gradually rising. The hon. Member is absolutely right that the costs of ground floor, first floor and second floor flats are Rs. 28,300, Rs. 26,300 and Rs. 25,400 respectively.

SHRIMATI PARVATHI KRISHNAN: Is it not a fact that the CPWD worked out the cost, including the premium on land at Rs 10,000?

SHRI SIKANDAR BAKHT: It is not a fact.

SHRIMATI PARVATHI KRISHNAN: Since there have been a number of complaints from those who have purchased not only the Janata but also LIG and MIG flats in areas like Munirka and so on that there has been excessive charging for these

flats, will the minister institute a probe into this whole matter not only of costing and overcharging but also of irregularities and malpractices in the allotment of the flats?

SHRI SIKANDAR BAKHT: I do not know whether this arises out of this question....

AN HON. MEMBER: Why is he laughing?

SHRIMATI PARVATHI KRISHNAN: What is the joke in it? I asked, why not have a probe into it? It is no joke for the people who invest their hard-earned money into it.

SHRI SIKANDAR BAKHT: The pricing policy of DDA is being reviewed. So, only after that it will be clear whether there has been any overcharging or not. At the moment we do not have any such fact.

श्री सुखदेव प्रसाद बर्मा : माननीय अध्यक्ष महोदय, माननीय मंत्री जी ने अभी बताया कि अधिक मूल्य नहीं लिए गए हैं। मैं आप के द्वारा माननीय मंत्री जी से जानना चाहता हूँ कि जब फ्लैट्स का निर्माण हुआ था तब उनका क्या मूल्य निर्धारित किया गया था और जब उन फ्लैट्स का आवंटन किया गया तब किस मूल्य पर उन को दिया गया ? अन्त में जो मूल्य में वृद्धि की गई वह किस आधार पर की गई ?

श्री सिकन्दर बख्त : जिस वक़्त स्कीम का एलान हुआ उस वक़्त यही मूल्य था जो मैं ने बताया है। अगर आप चाहें तो मैं दोहरा सकता हूँ।

DR. SUBRAMANIAM SWAMY: I share with the other Members the concern that there is something wrong with the way the DDA has been organising the housing scheme particularly. I would like to ask the hon. Minister whether it is not a fact

that one of the reasons is that the previous Chairman, Mr. Jagmohan, has got a terrible reputation of his association with Sanjay Gandhi and therefore, would he give an assurance that the newspaper reports that he is being rehabilitated are wrong and he will see to it that such people are not brought back either by the front door or the back door to the position of importance.

SHRI SIKANDAR BAKHT: Sir, has this question anything to do with the original question? I ask.

SHRI M. RAM GOPAL REDDY: Sir, whenever a lady Member puts a question, he laughs. When I put the question does he not laugh?

MR. SPEAKER: She has more parliamentary experience than most of us have.

SHRI M. RAM GOPAL REDDY: I would like to know whether these janata flats were contemplated by this Government or the previous Congress Government and whether Mr. Jagmohan should not be brought from either the front door or the back door, but he should be brought by the middle door. I want to know this from the Minister.

MR. SPEAKER: He need not answer this question. This does not arise from the main question.

DR. SUBRAMANIAM SWAMY: Would you tell me why he cannot give this much assurance?

MR. SPEAKER: No.

SHRI MOHD. SHAFI QURESHI: May I know from the hon. Minister whether it is a fact that the janata flats are developing cracks immediately after the Janata Party has taken over? May I know from the hon. Minister what was the cost of construction in 1971 and what is the cost of construction today per square foot and whether there has been cost escalation and the reasons for this escalation?

SHRI SIKANDAR BAKHT: I am not in possession of these details just now.

MR. SPEAKER: You want notice?

SHRI SIKANDAR BAKHT: Yes.

MR. SPEAKER: He wants notice.

श्री शिव नारायण : अब जनता पार्टी की गवर्नमेंट है । इसलिए अब इन की रेस्पॉन्सिबिलिटीज ज्यादा हैं । इसलिए जो सवाल श्री जगमोहन के बारे में उठाया गया है, उसका जवाब मना चाहिए ।

SHRI SIKANDAR BAKHT: Unfortunately the Janata Government does not proceed in an ad hoc manner. The enquiry is going on with DDA. The Fact Finding Committee was to submit its report on the 31st July, i.e., yesterday was the last day for the Fact Finding Committee to submit its report. The fact is that he has not been rehabilitated and Mr. Jagmohan continues to be where he was. Unless there are cases against him, the Government cannot proceed against him. Something has got to be proved against him. Some evidence has got to be obtained. The Fact Finding Committee is looking into all the affairs of DDA and immediately after the report is received, the Government will take necessary action.

Seed Certification and Production

*708. **SHRI VASANT SATHE:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether during 1976-77 there was substantial reduction in the seeds certification programme by the National Seeds Corporation as a result of the State Government taking over the Seed Production and Certification Programme;

(b) if so, whether this has resulted in deterioration in the quality stand-